

WORLD ENVIRONMENT DAY OBSERVANCE 2022

and

**INTERNATIONAL CONFERENCE ON
SUSTAINABILITY & SUBSISTENCE: HUMAN RIGHTS & ENVIRONMENTAL ISSUES**

5th and 6th June, 2022

organized by

Lloyd Law College & Indian Law Institute

jointly with

National Human Rights Commission

in conjunction with

**CLEA-MILAT HUMAN RIGHTS & SOCIAL JUSTICE
SUMMER SCHOOL - 2022**

on

Freedom of Expression

Living Sustainably in Harmony with Nature

ONLY ONE EARTH



**Commonwealth Legal Education Association
Menon Institute of Legal Advocacy & Training**



Venue : Lloyd Law College, Greater Noida

Background

The United Nations has been celebrating June 5 every year from 1974 as the flagship day for promoting worldwide awareness and action for the environment. The celebration has become one of the most participated platforms for raising awareness of the environment and nature conservation; and targets specific environmental issues with concerns ranging from pollution to global warming and sustainable food production to protection of wildlife.

World Environment Day 2022 is organized by United Nations Environment Program (UNEP) and hosted by Sweden. "Only One Earth" is the campaign slogan, with the focus on "Living Sustainably in Harmony with Nature". World Environment Day 2022 theme, 'Only One Earth', focuses on living sustainably in harmony with nature. 2022 marks 50 years since **Stockholm Conference** which led to the designation of 5 June as World Environment Day.

India, one of the mega-diverse countries of the world, supports more than 8% of global bio-diversity and has a rich tradition and culture of protection and conserving nature. It is a deep-rooted practice in our societies and is reflected in our traditional and indigenous practices, folklore, arts and crafts, religious beliefs, rituals, in our daily lives. The alarming rate of environmental degradation, bio-diversity deterioration, species vulnerability and habitat destruction is indicating that we have to look to our traditions and practices; increase the awareness and identify the role of the youth in the context of inter and intra-generational equity. The country has developed a comprehensive environmental law regime with institutional capacity to carry out the internationally aligned legal obligations and mandates. This conference is organized to bring together a team of international and national stakeholders to take forward the movement for a cleaner, fairer, pollution free and more ethical world, connected to nature.

Objectives of the Conference

- To identify and discuss various aspects and methods to provide an opportunity for driving the momentum and public awareness of nature as a key aspect and harnessing the power of education to create positive change for the future
- To build Leadership for nature awareness; to connect and conserve nature; educate for sustainable communities and career-connected learning; and link research and practice to increase the impact
- To provide a platform to discuss the challenges in balancing protection of Human rights and protection of environment

The Conference will be held parallel to the CLEA-MILAT Human Rights & Social Justice Summer School 2022, where 50 students from India and abroad would be participating and the Conference will also have a dedicated Technical Session for the Students to present their papers.

Call for Papers

The organizers invite papers for presentation from academicians, experts, lawyers, research scholars and students from India and abroad. An expert committee would shortlist papers for presentation under various thematic sessions so that along with discussion and in-depth analysis, the authors can present papers and participate in the respective thematic session. The papers will be short-listed based on quality, innovative ideas and originality of presentation. Author/s are requested to submit a self-attested undertaking (attached to this call) stating the originality of their work, along with their full paper.

Broad Themes for the Conference

- Conserving nature and connecting people : Pro-environmental behaviour and links to health and wellbeing;
- Restoring the iconic rivers as the cradle of human civilisations: Water, food and livelihood security;
- Sustainable and circular life: Clean water, waste management, energy and nutrients-their recovery and smart management and disaster management;
- Sustainability and biodiversity: Species conservation, forests, wetland, etc.
- Best Practices and strategies: For driving the momentum and public awareness of nature as a key aspect;
- Connecting to nature: Role of educational institutions in inculcating enviro-friendly culture;
- Working for nature: Role of institutions in conservation of nature and creation of awareness;
- Tradition, culture and practices: Identifying the path for sustainable communities and
- Human Rights and Environmental issues beyond law.

Any topic, which does not fall within the above themes but is related to the Conference objective, may be accepted as per the discretion of the panel of experts.

Registration and Abstract Submission Guidelines

The abstract should include:

- Title of the abstract and theme
- Name, designation and institution of author(s)/researcher(s), email, phone number up to two Co-authors are allowed.
- Abstract (Issues, Methodology, Value-addition and Usefulness of the research)
- The abstract limit is 300 words. It must be typewritten in Times New Roman font, 12 points, with 1.5 line spacing and 'justified' alignment. No footnotes shall be provided in the abstract; Key words (5-6);
- All abstracts are to be submitted in MS Word .doc or .docx format, with the subject titled as 'ABSTRACT: YOUR NAME(s) AND COLLEGE';

Registration Form can be Downloaded from:

- https://www.ili.ac.in/iec_2022_Application_Form.pdf
- <https://www.lloydlawcollege.edu.in/pdf/international-conference-world-environment-day-observance-registration-form.pdf>
- **Brochure can be downloaded from :** <https://www.lloydlawcollege.edu.in/pdf/international-conference-on-sustainability-subsistence-human-rights-environmenta-issues.pdf>

Full Paper Submission Guideline

The selected author(s)/researcher(s) will have to submit full paper by the stipulated date.

- ▮ The paper should have the cover page that will include: theme, title of the paper, name, designation and institution of author(s)/ researcher(s), E-mail, Contact number;
- ▮ The Final Paper shall be of not less than 5000 words and must be typewritten in Times New Roman font, 12 points, with 1.5 line spacing and 'justified' alignment.;
- ▮ All footnotes shall be in Times New Roman, 10 points, 1-point line spacing and 'justified' alignment;
- ▮ All full papers are to be submitted in MS Word .doc or .docx format to **internationalconference@lloydlawcollege.edu.in** with the subject titled as 'FULL PAPER: YOUR NAME(s) & affiliation', respectively.

Reference and Styling

- ▮ All citations shall be placed in footnotes; No speaking footnotes are allowed;
- ▮ The Bluebook 21st Edition pattern should be strictly followed in the footnoting and citation. The mode of citation to be followed is available at <https://www.legalbluebook.com/bluebook/v21/quick-style-guide>.

Review of Abstracts and Full Papers

- ▮ Submissions shall be blind reviewed by a distinguished expert panel
- ▮ The submissions must be original and unpublished works of the authors. They should not be under consideration for publication elsewhere
- ▮ Plagiarism beyond reasonable limits will attract immediate disqualification
- ▮ The contributions presented to and accepted for publication shall be the intellectual property of Commonwealth Institute for Justice Education and Research (CIJER), Lloyd Law College, Greater Noida.
- ▮ The organizers reserve the right to reject entries that do not conform to the aforesaid rules.

Publication

Selected submissions will be reviewed separately to be published as an edited volume by Thomson Reuters.

About HRSJ Summer School

The CLEA-MILAT Human Rights & Social Justice Summer School – 2022 is an initiative to bring together 50 under graduate law students, 25 students from India and 25 students (male and female in equal proportion) from abroad including Asian countries, Commonwealth nations, Europe and USA. The programme has been conceptualized by Prof. (Dr.) S. Sivakumar, Senior Professor, ILI / Vice-President, CLEA & Chairman, MILAT who is the Chair and Director of the Summer School. This 11-day long program will help in moulding fifty students into socially committed and dedicated personnel to uphold rule of law and democracy. It would further lead to creating a network of social activists and human rights personnel and help evolving strategies of advocacy in human rights. Good and bad human right practices will also be examined with a view to strengthen the capacity of the participants to promote public policies and strategies, thereby inspiring them to become active change-agents or law reformers. A group of experienced trainers/facilitators from the judiciary and legal fraternity comprising of Hon'ble judges of the Supreme Court and High Courts, lawyers, academicians, professionals, social activists, bureaucrats, journalists and researchers from India and abroad will lead and conduct the Summer School. The participants of the Summer School will present papers in a dedicated technical session during the conference.

About Organisers



National Human Rights Commission (NHRC)

The National Human Rights Commission, India has been set up by the Protection of Human Rights (PHR) Act, 1993 for the protection and promotion of human rights. The Commission enquires into complaints of violation of human rights or negligence in the prevention of such violation by a public servant. The Commission also studies treaties and international instruments on human rights and makes recommendations for their effective implementation to the Government. The Commission is responsible for spreading of human rights awareness amongst the masses and encouraging the efforts of all stake holders in the field of human rights literacy not only at the national level but at international level too. The world looks at NHRC of India as a role model in promoting and monitoring effective implementation of promotion and protection of human rights. **Hon'ble Mr. Justice Arun Kumar Mishra**, is the current Chairman of the National Human Rights Commission and former judge of the Supreme Court of India. Section 2(1) (d) of the PHR Act defines Human Rights as the rights relating to life, liberty, equality and dignity of the individual guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India. The NHRC, India plays an active role in coordinating with other NHRCs of the world to enhance awareness from the perspective of human rights. It has also hosted delegations from UN Bodies and other National Human Rights Commissions as well as members of civil society, lawyers and political and social activists from many countries.



Indian Law Institute (ILI)

The Indian Law Institute [ILI] was set up in 1956 as an autonomous body registered under the Societies Registration Act, 1860. 'Cultivating and promoting the science of law and contributing substantially in reforming the administration of justice, so as to meet the socio-economic aspirations and needs of the people through law and its instrumentalities' are the prime objectives of the ILI. The Institute has achieved the stature of being a premier centre of national and international legal research and studies, in which the lawyers from all branches of the profession, judges, government officials and academicians have been participating. It is a UGC-recognized centre for refresher and orientation programmes. The Chief Justice of India is the Ex-officio President and Prof. (Dr.) Manoj Kumar Sinha is the Director.



Lloyd Law College

Lloyd Law College is a premiere educational institution offering legal education since 2003 in affiliation with CCS University, Meerut, U.P. (state university established in 1965), and approved by the Bar Council of India (Statutory body for professional legal education in India). The College offers three year and five year L.L.B. courses focusing on imparting skills required for excelling in legal profession through moot courts, mock trials and arbitrations, legal aid clinics, legal research, etc. rather than merely providing theoretical academic inputs. A sprawling green campus, well equipped class rooms, a library with an impressive collection of books and e-resources, court rooms for holding mock trials and moot courts, specialized centres for ADR and Corporate Law Practice and a committed army of passionate law teachers to guide the students have earned the College a position in top 10 Law Colleges in the country. The College has progressed tremendously under the mentorship and has greatly benefitted from the patronage of Padma Shri Prof. (Dr.) N.R. Madhava Menon. Mr. Manohar Thairani is the President of Lloyd Group of Institutions.



Commonwealth Legal Education Association (CLEA)

Founded in 1971, CLEA is a Commonwealth-wide body which fosters and promotes high standards of legal education in the Commonwealth. CLEA has regional Chapters and Committees in Asia, Southern Africa, West Africa, the Caribbean and Europe. The goal of CLEA is to make legal education socially relevant and professionally useful by developing law curricula and teaching methodologies; supporting continuing legal education and distance learning programmes etc. The Commonwealth Institute for Justice Education and Research (CIJER) has been set up at Lloyd Law College in 2017, under the auspices of CLEA - ASIA, to serve as a dedicated research wing. Prof. David McQuoid-Mason is the President CLEA and Prof. (Dr.) S. Sivakumar is the President CLEA (ASIA).



Menon Institute of Legal Advocacy & Training (MILAT)

MILAT was set up by Prof. Menon's students and well-wishers as an educational non-profit society for legal education, training, research and extension activities for legal personnel with an objective of skill development, professional training, building legal awareness and legal reform. Prof. Menon was the first Chairman of MILAT. Prof. (Dr.) S. Sivakumar is the current Chairman. MILAT, in association with Bar Council of India, State Bar Councils and various law schools across the country, conducts professional development training programmes on legal education and legal advocacy for law teachers and advocates. These training programmes have created a cadre of well-trained lawyers, legal professionals, law teachers and researchers in India.

Organization

The programme will be organised by a Committee consisting of members representing the organizing institutions and Academic committee with experts.

Chief Patron

Hon'ble Mr. Justice Arun Mishra, Chairman, National Human Rights Commission, India

Patron

Hon'ble Mr. Justice M.M. Kumar, Member, National Human Rights Commission, India

Chief Advisors

Shri. Bimbadhar Pradhan, IAS

Secretary General Chief Executive Officer of the National Human Rights Commission

Prof. (Dr.) David McQuoid Mason

President, Commonwealth Legal Education Association/ University of Kwazulu-Natal, Durban, South Africa

Prof. (Dr.) Mizanur Rahman

Professor of Law, University of Dhaka/Former Chairman National Human Rights Commission (Bangladesh)

Prof. (Dr.) John Hatchard

Buckingham University Law School/ Vice President, CLEA

Dr. T. K. Vishwanathan

Former Union Law Secretary/ Secretary General, Lok Sabha

Mr. R. Venkataramani

Senior Advocate
Supreme Court of India

Prof. Stephen G. Barnes

Assistant Dean,
Penn State Law University, USA

Prof. (Dr.) Bhavani Prasad Panda

Director, Kiiit School Of Law/
Former Vice Chancellor, MNLU

Prof. (Dr.) Satish C. Shastri

Dean, School of Legal Studies Mody University,
Rajasthan

Organizing Committee

Chairman:

Prof. (Dr.) Manoj Kumar Sinha, Director, ILI

Secretary:

Mr. Manohar Thairani, President, Lloyd Law College/ Secretary, MILAT

Chief Co-ordinators:

Mr. H. C. Chaudhary, Joint Secretary, NHRC

Mr. Shreenibas Chandra Prusty, Registrar, ILI

Dr. Mohd. Salim, Director, Lloyd Law College

Co-ordinators:

Dr. A. K. Verma, Dy. Registrar, ILI

Adv. Vikram Singh Arya, Secretary CLEA-ASIA

General Convenor:

Dr. Akhilesh Kumar Khan, Deputy Director, Lloyd Law College

Convenor:

Mr. Salman Qasmi, Assistant Professor, Lloyd Law College

Academics

Summer School Chair & Director:

Prof. (Dr.) S. Sivakumar, Senior Professor ILI / Vice-President, CLEA & Chairman, MILAT will be the **Conference Chair**

Chair, Academic : **Prof. (Dr.) Lisa P. Lukose**, Professor, GGSIP University / Secretary, CLEA (Asia-India)

Chair, Technical : **Dr. P. Puneeth**, Associate Professor, Centre for the Study of Law and Governance, Jawaharlal Nehru University, New Delhi

Chair, Proceedings : **Prof. (Dr.) G. Mallikarjun**, Professor, Lloyd Law College

Registration

- ▮ The participants have to register in the prescribed form.
- ▮ Submission of Full research paper as per the instructions is mandatory for completing the registration process. **Kindly note that no in-absentia presentations will be permitted.**

Conference Registration Charges

- ▮ Students/Ph.D Scholars- INR 1000/-
- ▮ Professionals/Academicians- INR 2000/-
- ▮ Co-author should register separately

*Limited accommodation for the days of the conference will be provided near to the venue of the conference at the payment of additional charges.

INR 500 per night for Shared Accommodation and INR 1000 per night for single occupancy.

Important Dates

Abstract Submission	:	April 20, 2022
Notification of Selection	:	April 25, 2022
Registration	:	April 30, 2022
Submission of Full Research Paper	:	May 15, 2022
Dates of the Conference	:	June 5-6, 2022

Address for communication :

GENERAL CONVENER
World Environment Day Observance 2022
and
International Conference on
Sustainability & Subsistence: Human Rights & Environmental Issues
Plot No. 11, Knowledge Park-II, Greater Noida-201306
E-mail : internationalconference@lloydcollege.edu.in
+91-7017693523

